

Government of India
Ministry of Railways
Railway Board

No. 2020/EnHM/25/01

New Delhi, Dt. 23.03.2020

General Managers
All Indian Railways

Sub. Payment to contract and outsourced employees during the period of suspension of passenger services in IR

Ref.- RB Letter/Message No. DTP/2020/03/23 dt 22.03.2020

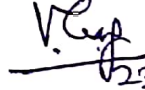
Due to prevailing Covid-19 situation in India, vide RB letter under reference above decision has already been taken to stop the passenger services till 31st march, 2020. Due to this several contractual staff engaged in OBHS, AC on train, sanitation, pantry car & commercial activities etc. have been stranded and have to compulsorily stay at other places, while others have to be in readiness to attend the duties at a short notice.

In order to reduce the hardship being faced by these workers, Board has decided to treat the employees of private establishments (including temporary/contractual/outsourced etc.) engaged in providing services in trains, stations and offices, directly affected with suspension of services and lockdown situations, as on duty and be paid accordingly till the expiry of suspension of services/Lockdown or as advised by Central Govt. in this regard. This is applicable on contracts awarded on manpower basis.

Maximum payment which may be made, shall be limited to 70% of the contract value for contracts awarded on lumpsum basis (i.e. not on manpower basis).

Railways are advised to ensure that such employees are not retrenched due to this suspension of services /Lockdown and are paid in the manner prescribed above.

This issues with the concurrence of Finance Directorate of Ministry of Railways.


23/03/2020
(VIJAY GARG)
Exec. Director/EnHM-CE

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Copy to:

- i) The PFAs, All Indian Railways
- ii) The DY CAG (Railways), Room No 224, Rail Bhawan, New Delhi


For Financial Commissioner/Railways

Copy to: EDF(X)-II, EDF(B), DF(X), DDF(B), DDF(X)-II and Budget Branches Railway Board